

**IN THE HIGH COURT OF PUNJAB AND HARYANA
AT CHANDIGARH**

CWP-PIL-86-2022
Date of decision: 16.09.2022

Dhananjay ChauhanPetitioner

Versus

State of Haryana and othersRespondents

CORAM: HON'BLE MR. JUSTICE RAVI SHANKER JHA, CHIEF JUSTICE
HON'BLE MR. JUSTICE ARUN PALLI

Present: Mr. Maninderjit Singh, Advocate, for the petitioner.

Mr. Deepak Balyan, Additional A.G., Haryana.

RAVI SHANKER JHA, CHIEF JUSTICE (Oral)

The only prayer made in the petition is to issue a direction to the respondent authorities to set up a Transgender Protection Cell in the State of Haryana, as also to formulate a comprehensive policy on measures and procedure for protection of transgender persons in the State of Haryana.

Learned counsel for the petitioner submits that the petitioner has even moved the respondent authorities in this regard, vide representations (Annexures P-7 and P-9), but to no avail.

To this, learned Additional Advocate General, Haryana, submits that the representations of the petitioner (*ibid*), shall be considered and decided, expeditiously, in accordance with law.

In view of the aforesaid statement made by learned State counsel, the petition is disposed of. However, it is made clear that this Court has not expressed any opinion on the merits of the case and, therefore, the authorities would be at liberty to examine the matter taking all the facts into consideration, and thereafter, accept or reject the same, in accordance with law.

(RAVI SHANKER JHA)
CHIEF JUSTICE

(ARUN PALLI)
JUDGE

September 16, 2022

Ak Sharma

Whether speaking/reasoned	Yes/No
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